

(2022) 01 SHI CK 0014
In the High Court Of Himachal Pradesh
Case No : Civil Writ Petition No. 3 Of 2022

Satpal Singh

APPELLANT

Vs

Himachal Road Transport Corporation (HRTC) Through And
Others

RESPONDENT

Date of Decision : 06-01-2022

Acts Referred:

Constitution Of India, 1950 — Article 226

Citation : (2022) 01 SHI CK 0014

Hon'ble Judges : Sabina, J; Satyen Vaidya, J

Bench : Division Bench

Advocate : Ashok Kumar, Ajit Singh Saklani

Judgement

Sabina, J

1. The petitioner has filed the instant petition under Article 226 of the Constitution of India, seeking following reliefs:-

â??i). That respondents may kindly be directed to consider the representation of petitioners and to implement their own office order bearing number

HRTC:NLG-Estt (PF)-1180 dated 28.05.2018 (Annexure P-2.

ii). Record pertaining to the case may kindly be called for.â??

2. Learned counsel for the petitioner has submitted that the petitioner has moved a representation to respondents No.1 and 2 for redressal of his

grievance, but no action has been taken on the same so far. At this stage, the petitioner would be satisfied, in case, respondents No.1 and 2 are

directed to dispose of representation (Annexure P-3), moved by the petitioner in a time bound period.

3. Accordingly, without adverting to the merits of the case, we deem it appropriate to dispose of the instant writ petition by directing respondents No.1

and 2, to decide the representation (Annexure P-3), moved by the petitioner expeditiously, in accordance with law, preferably within four weeks from the receipt of the copy of this order.

4. Pending application(s), if any, shall also stand disposed of.